



2026:AHC:19422

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 314 of 2026

Shyam Ji

.....Petitioner(s)

Versus

State Of U.P. And 57 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pankaj Kumar Tyagi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1.Heard learned counsel for the petitioner and learned Standing Counsel for the State-respondents.

2.The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India assailing the order the 24.02.2025 (Annexure-1), whereby restoration application filed by the contesting respondent was allowed; consequently earlier restoration application filed on behalf of the present petitioner was restored to its original numbers and date fixed for final hearing.

3.After due deliberation at length, learned counsel for the petitioner has orally prayed to issue a writ of mandamus commanding the Deputy Director of Consolidation (respondent No. 2) to decide the restoration application within stipulated period in pursuance of the order dated 24.02.2025.

4. Learned Standing Counsel has no objection, in case, a direction is issued for expeditious disposal of the restoration application in pursuance of the order dated 24.02.2025 passed by the DDC.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to the DDC (respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of two months from the date of receipt of a certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7. With the aforesaid direction, present writ petition is disposed of.

January 28, 2026
Priyanka

(Dinesh Pathak,J.)